

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERAABAD BENCH
AT HYDERABAD

O.A.No. 1458/96

Date of decision: 18.12.96

Between:

Gajanan Atmaram Sane
Superintendent,
Regional Passport Office,
Hyderabad.

... Applicant

and

1. Govt. of India,
M/o External Affairs,
New Delhi.

2. Regional Passport Officer,
Hyderabad.

.. Respondents

Mr. A.Gridhar Rao

.. Counsel for the applicant

Mr. N.R.Devaraj, SCGSC

.. Counsel for the respondents

CORAM

HON'BLE MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

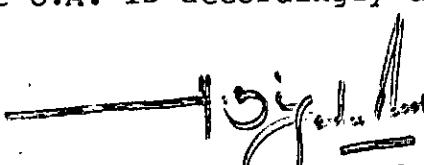
Oral Order (Per Hon'ble Mr. Justice M.G. Chaudhari, VC)

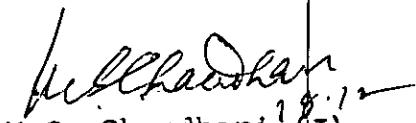
Prior to filing the O.A. on 16.12.96 the applicant had filed a representation on 7.12.96 (Ann.6) to the Ministry. The applicant, without allowing sufficient time to lapse for the respondents to take a decision on his representation, has rushed to this Tribunal. In view of Section 20 of the Administrative Tribunals Act, we are not inclined to entertain the application at this stage. Without therefore expressing any opinion on the merits and leaving it to the Respondents ^{to} decide the representation of the applicant most expeditiously, we dispose of the O.A. We hope that the authorities concerned will take all the circumstances

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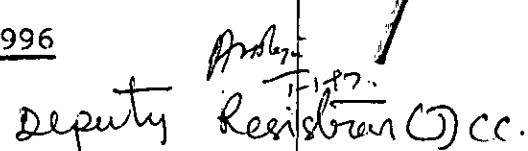
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mentioned in the representation into account and decide the same as early as possible. The filing of the O.A. shall not be considered as a bar to consider the said representation. The O.A. is accordingly disposed of.


H. Rajendra Prasad
Member (Admve.)


M.G. Chaudhary (J)
Vice Chairman

18th December, 1996


Deputy Registrar (OCC)

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9/2/1997
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TYPED BY

I COURT

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 18-1-1996

~~ORDER~~ / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1458/96

T.A.No. (W.P.)

Amitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

